

{Shri Dhireswar Kalita}

British. The River Steam Navigation Company is also British. Now they have sold it in a wretched condition to the Government when the water road is closed between India and Pakistan.

SHRI INDER J. MALHOTRA : Even half of Oil India is owned by British.

SHRI DHIRESWAR KALITA : Yes, So, by remaining in the British Commonwealth, they are increasing their investment. They are exploiting our State; they are exploiting our India; they are exploiting our Indian people. What justification is there, from the point of view of all this, that we should remain in the British Commonwealth? If any advantage is taken, it is taken by the British imperialists, not by the Indian Government, not by Indian people.

With these words, I say that the House should recommend to Government that we should quit the Commonwealth of Nations immediately.

MR. CHAIRMAN : Before I call another Member, the Secretary will make an announcement.

17-47 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 14th March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 18th March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that

this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

RESOLUTION *re.* QUITTING THE
COMMONWEALTH—*Contd.*

SHRI BAKAR ALI MIRZA (Secunderabad) : Mr Chairman, Sir...

SHRI SHEO NARAIN (Basti) : I was the first Member to send my name.

MR CHAIRMAN : Whether you send your name or don't send your name, it is my duty to call you always. If he is angry with me, that is very bad.

SHRI BAKAR ALI MIRZA : Sir, the story of Rhodesia is a very sad story. England cannot be proud of its actions in the way in which it has functioned in Rhodesia. From all over world, the freedom-loving people have been insisting that Rhodesia cannot be helped without the use of force. Mr Wilson was adamant and he said that sanctions will be effective and that, within six months, Rhodesia will come to its knees. When further pressed, six months passed, a year passed, two years passed, even today the song sung by Mr. Wilson is that unless there is a breakdown of law and order, the force will not be used. This is a statement by Mr. Wilson. Is that not a breakdown of law and order? The Queen reprieves and Mr. Ian Smith executes the men.

The law that is enacted there on the execution of men for all kinds of offences. A man can be executed if he is in unauthorised possession of arms. These are a few offences listed. This is also added there. I quote :

"An act likely to cause substantial financial loss within Rhodesia."

The penalty for this is hanging. When law and order has broken down, when the Queen's order has been insulted, if Mr. Harold Wilson still sticks to a particular stand, what are we, who are also members of the Commonwealth, to feel? There have been people who have been saying that we must be in the Commonwealth because we come in contact with different people, with different nations; it is not only England, but there are also Australia, Canada, New Zealand, and so on. We are not in